

**CENTRAL INFORMATION COMMISSION**  
**Club Building, Opposite Ber Sarai Market,**  
**Old JNU Campus, New Delhi - 110067.**  
**Tel: +91-11-26161796**

**Decision No. CIC/SG/C/2009/001678/7143**  
**Complaint No. CIC/SG/C/2009/001678**

**Complainant** : Mr. Uday Kishore,  
B-22/22, Phase- II,  
ONGC Nagar,  
Surat- 394518.

**Respondent** : Mr. Lok Nath Goswami  
PIO & In-charge-Principal,  
Kendriya Vidyalaya No 3,  
ONGC,  
Surat- 394518.

**RTI application filed on** : 28/07/2009  
**PIO replied** : Not replied.  
**First Appeal filed on** : 24/08/2009  
**Complaint filed on** : 18/11/2009  
**Hearing Notice Issued on** : 16/02/2010  
**Date of Hearing** : 15/03/2010

**Information Sought**

Certified copy of application regarding the manner in which the library affairs are conducted, remarks and points raised on the application and final action taken on the basis of the application.

**Grounds for the First Appeal:**

No information provided by the PIO.

**Grounds for the Complaint:**

No information received from the PIO.

**Relevant Facts emerging during Hearing:**

The following were present

**Complainant:** Mr. Uday Kishore on video conference from NIC-Surat Studio;

**Respondent:** Mr. Lok Nath Goswami, PIO & In-charge-Principal on video conference from NIC-Surat Studio;

The Complainant has sought information regarding letters issued to the Library Administration and action taken on it. No information has been supplied to him and he alleges that he has been given warning letters by the Principal Dr. Ansu Sharma on 29/07/2009 to do his work properly and not waste his time in unnecessary activities. He claims that this letters refers to his filing of RTI application. If this is true this is a wrong practice and the Commission would deplore such actions by the Administration. After the order of the Firs Appellate Authority the acting Principal Mr. Lok Nath Goswami has given some of the information which is available. Mr. Goswami states that the Principal and PIO Mrs. Ansu Sharma has been on leave for most of the period and comes once in three months to the School for one or two days and then goes away

again. He states that the information is most probably in a locked cupboard and the keys are not left with any one.

The Commission thinks this is ridiculous state of affairs. All the keys of all records and access to all records in any public authority has to be available to the employees present in the Institution. If the situation described by Mr. Goswami is correct the School appears to be run in a very arbitrary manner. The Commission orders Mr. Lok Nath Goswami to get the cupboard open and access the information and provided it to the Complainant. If necessary the Complainant may be given an inspection of the records and photocopies provided to him of the records available.

**Decision:**

The Complaint is allowed.

The PIO Mr. Lok Nath Goswami is directed to open the cupboard and provide access to all the records to the Complainant. He will provide photocopies of the records that the Complainant wants free of cost upto 200 pages. The PIO will comply with this order before 05 April 2010.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

**Shailesh Gandhi**  
**Information Commissioner**  
**15 March 2010**

*(In any correspondence on this decision, mention the complete decision number.) (RR)*